

of gainful occupation are also not covered by the Triptyque facilities in India.

2. No consultation with any country is necessary in this connection, since the facilities are available in any country which is a party to the Customs Convention on the Temporary Importation of Private Road Vehicles. Ordinarily, the 'Triptyque' system which is meant to encourage tourist traffic, does not apply to commercial vehicles, but this concession was extended, as a special case, to certain coaches brought into India during 1957-59.]

PURCHASE OF AGRICULTURAL PRODUCE BY MARKETING CO-OPERATIVE SOCIETIES

269. SHRI BAIRAGI DWIBEDY: Will the Minister of COMMUNITY DEVELOPMENT, PANCHAYATI RAJ AND CO-OPERATION be pleased to state:

(a) whether the question of outright purchase of agricultural produce by marketing co-operative societies has been considered by the Executive Committee of the National Co-operative Development and Warehousing Board; and

(b) if so, what are the conclusions arrived at by the Board?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNITY DEVELOPMENT, PANCHAYATI RAJ AND CO-OPERATION (SHRI S. D. MISRA):

(a) Yes; at its meeting held on 6th July, 1962.

(b) The conclusions arrived at are reproduced below:

"The Executive Committee was of opinion that marketing societies may be permitted to make outright purchases within certain well defined limits, subject to the following conditions:—

- (i) Purchases from individual grower members should be upto a fixed limit only;
- (ii) Total purchases by the society should be within certain limits;
- (iii) Agricultural produce purchased outright should be sold as early as possible, normally within 10 to 15 days.

If, however, outright purchases are undertaken by primary marketing societies on behalf of and as agents of the district or State marketing societies, then such purchases should be made within the limits of prices and quantity as may be laid down by the district or State marketing societies.

In regard to a Price Fluctuation Fund, it was decided that the marketing organisations may set up such Funds. The opinion of State Governments may be invited as to whether it is necessary and feasible for Government to contribute to the Price Fluctuation Funds to be set up by marketing organisations."

12 Noon

PAPERS LAID ON THE TABLE

THE INDIAN TELEGRAPH (SEVENTH AMENDMENT) RULES, 1962

THE DEPUTY MINISTER IN THE MINISTRY OF TRANSPORT AND COMMUNICATIONS (SHRI B. BHAGAVAT): Sir, on behalf of Shri Jagjivan Ram, I beg to lay on the Table under sub-section (5) of section 7 of the Indian Telegraph Act, 1885, a copy of the Ministry of Transport and Communications (Posts and Telegraphs Board) Notification G.S.R. No. 944, dated the 7th July, 1962, publishing the Indian Telegraph (Seventh Amendment) Rules, 1962. [Placed in Library. See No. LT-302/62.]